

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
MINORITY DOMINATED DISTRICTS

3486

Smt. Maya Singh

Will the Minister of COALCOALMINORITY AFFAIRS be pleased to state :-

- (a) the number of districts in the country considered as minority dominated;
- (b) the number of districts considered sensitive out of these;
- (c) whether discussion has taken place with the Ministry of Home Affairs on this matter;
- (d) the reasons for considering them as sensitive; and
- (e) whether there are sufficient security arrangement in these districts and if so, for whom?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF MINORITY AFFAIRS

(SALMAN KHURSHID)

- (a) 90 districts in the country have been identified as minority concentration districts.
- (b) to (d) As per available information, 57 districts are considered communally sensitive/ hyper sensitive by the Ministry of Home Affairs on the basis of their communal history and population profile. No discussion has taken place on this issue with the Ministry of Home Affairs.
- (e) 'Police' and 'Public Order' being State subjects under the Constitution of India, the primary responsibility of maintaining law and order rests with the State Governments. To maintain communal harmony in the country, the Central Government assists the State Government/Union Territory Administration in a variety of ways like sharing of intelligence, sending alert messages, sending Central para-military Forces on specific request including RAF to deal with communal situations. In addition, the Union Government sends advisories to maintain communal harmony time to time. The Central Government has also circulated revised Guidelines to promote communal harmony, to the States and Union Territories in the month of June, 2008.